ÐITEM NO.4 COURT NO.4 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6095-6096/2009

(From the judgement and order dated 07/10/2008 in SA No. 298/2008 & SA No. 299/2008 of The HIGH COURT OF BOMBAY)

DNYANESHWAR RANGANATH BHANDARE & ANR. Petitioner(s)

VERSUS

SADHU DADU SHETTIGAR & ANR. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment

Date: 08/02/2010 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

For Petitioner(s) Mr. Prasanth P, Adv.
Ms. Prachi Bajpai,Adv.
Mr. T. Harish Kumar,Adv.

For Respondent(s) Mr. Rajiv Shankar Dvivedi,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit and documents, if any, be filed within three weeks and rejoinder within three weeks thereafter without further extension of time.

List in April, 2010 under the category of 'After Notice Matters'.

(O.P. Sharma) (M.S. Negi)
Court Master Court Master